

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 350 OF 2018 &
IA NO. 1191 OF 2018**

Dated: 29th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

DNH Power Distribution Company Ltd.

....

Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

....

Respondent(s)

Counsel for the Appellant(s) :

Ms. Swapna Seshadri
Ms. Parichita Choudhary

Counsel for the Respondent(s) :

Mr. Vishrov Mukerjee
Ms. Yashaswi Kant

Ms. Manpreet Kaur
Mr. Anup Jain for R-2

Ms. Anushree Bardhan
Mr. Pulkit Angrwal for R-6

ORDER

Finally two weeks' time is granted to file vakalatnama and reply. Accordingly, Respondents may file reply on or before 13.02.2019 with advance copy to the other side. Learned counsel for the Appellant submits that there is no need to file rejoinder.

List the matter on **26.02.2019**. In the meantime, pleadings be completed.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**